

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1478  
TO BE ANSWERED ON 4<sup>TH</sup> MARCH, 2016**

**BIO-MEDICAL WASTE**

**1478. SHRI KIRTI VARDHAN SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the quantum of bio-medical waste generated by Government and private hospitals in Metro and Tier II cities in the country along with the system that has been put in place for its disposal;
- (b) whether the Government proposes to cancellation of licences of private hospitals not adhering to the disposal system of bio-medical waste;
- (c) if so, the number of hospitals whose licences have been cancelled, State/UTwise; and
- (d) the steps being taken by the Government for the proper disposal of biomedical wastes?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c): Since, Health is a State subject, no data is maintained Centrally. However, the State-wise bio-medical waste generation scenario compiled by the Central Pollution Control Board (CPCB) on the basis of information provided by the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) and Director General Armed Forces Medical Services (DGAFMS) for the year 2013, is 484271Kg/day. CPCB has informed that, if any Health care facility (HCF) (including Government or Private Hospitals) violates the provisions of the Bio-Medical Waste (Management & Handling) Rules, 1998 as amended, action is required to be taken under Section 5 of the Environment (Protection) Act, 1986. State-wise list of violations and the actions initiated by the SPCBs/ PCCs against the HCFs/ Common Bio-medical Waste Treatment Facilities (CBWTFs) and as reported for the year 2013 is at **Annexure**.

(d) Government has taken various steps for ensuring proper treatment and disposal of bio-medical waste in the country, some of them are as follows:

- Government of India have notified the Bio-Medical Waste (Management & Handling) Rules, 1998 under the Environment (Protection) Act, 1986 and further amended in the year 2000 and 2003.
- CPCB has also prepared the following guidelines relating to management of Bio-Medical Waste:
  - a) Common Bio-Medical Waste Treatment Facilities (CBWTFs).
  - b) Design & Construction of Bio-Medical Waste incinerators.
  - c) Disposal of Bio-Medical Waste generated during Universal Immunization Programme.
  - d) Guidelines for Environmentally Sound Management of Mercury Waste generated from the Health Care Facilities; and

The above guidelines are circulated to all State Pollution Control Board/Pollution Control Committee for its implementation and the same is also uploaded at CPCB website i.e. <http://www.cpcb.nic.in/guidelines.php> for access of various stake-holders to help in complying the standards stipulated in the BMW Rules.

- CPCB developed a 40 minutes video film on bio-medical waste management in order to generate awareness about the safe management of bio-medical waste and is available on CPCB website at link <http://www.cpcb.nic.in/Biomedicl.docu.php>.
- A check list for verification of compliance by Health Care Facilities & Common Bio-medical waste Treatment Facilities (CBWTFs) prepared & circulated to all the State Pollution Control Board/Pollution Control Committees and Director General Armed Forces Medical Services.
- In order to encourage setting up of common treatment facilities for bio-medical wastes, Ministry of Environment, Forest & Climate Change is implementing a Central Sector Scheme to provide financial assistance for setting up of Common Treatment and Disposal Facilities for bio-medical waste, on Public Private Partnership (PPP) basis. For establishment of CBWTFs upto 25% of the total project cost would be provided as the central assistance. In the case of North – Eastern State, upto 50% of the total project cost would be provided as central assistance-subject to 25% of the project cost is contributed by the State and UT Government/ SPCB concerned and the balance 25% of the project cost is contributed by the entrepreneur. The central assistance would be limited to a maximum of Rs. 1 Crore. In case of NE States, the central assistance would be limited to a maximum of Rs. 2 Crores.
- CPCB regularly carrying out inspection of AFHCEs falling under the jurisdiction of Director General Arms Forces Medical Services as required by the rules and recommendations are communicated to Director General Armed Forces Medical Services (DGAMFs) periodically for carrying out necessary improvement. During the last eight year i.e. Feb. 2008 to Feb. 2016, CPCB inspected 59 no. of AFHCEs and recommendations communicated to the DGAFMS for ensuring necessary improvements.
- CPCB has carried out inspections of the 68 nos. of Health Care Facilities (HCFs) located in the State of Delhi, Haryana, Rajasthan and Uttar Pradesh and inspection & monitoring of 13 nos. of Common Bio-Medical Waste Treatment Facilities (CBWTFs) in the State of Haryana as a follow up of orders of Hon'ble National Green Tribunal, New Delhi and submitted reports to Hon'ble National Green Tribunal.
- During the last six years, CPCB is frequently conducting visits to various HCFs and CBWTFs in the country to verify the status of compliance to the Bio-Medical Waste (Management & Handling) Rules, 1998 & CPCB guidelines and also Direction under section 5 of the Environment (Protection) Act, 1986 were issued to 55 nos. of HCFs/CBWTFs for violation of provision of BMW Rules.
- CPCB Organized five “Interaction meet” with the concerned SPCBs/PCCs and the CBWTFs operators of North Eastern & Northern States, Northern & Central Zone, Southern States, Western Zone as well as Central Zone during the financial years 2011-2015.
- CPCB Organized workshop/trainings on Bio-Medical Waste Management at Goa, Lucknow, Guwahati & Bhubaneswar for various stake-holders during the year 2010-2011 and also sponsored to Mizoram SPCB for organizing a workshop on bio-medical waste management to the stake-holders located in the State of Mizoram, during the financial year 2011-2012.

**Annexure**

**State-wise details of no. of HCFs/CBWTFs violating the provisions of BMW Rules  
(as reported for the year 2013 by the SPCBs and PCCs)**

<b>Sr. No.</b>	<b>State/UT and DGAFMS</b>	<b>No. of HCFs/CBWTFs violating the provisions of BMW Rules as per Annual Report-2013</b>	<b>Total No. of Show cause notices/Directions issued to defaulter HCFs/CBWTFs as per Annual Report - 2013</b>
1	Andaman & Nicobar	Nil	Nil
2	Andhra Pradesh	482	450
3	Arunachal Pradesh	Nil	Nil
4	Assam	Nil	Nil
5	Bihar	48	48
6	Chandigarh	72	Nil
7	Chhattisgarh	26	26
8	Daman & Diu and Dadra & Nagar Haveli	Nil	Nil
9	Delhi	INP	INP
10	Goa	01	01
11	Gujarat	44	44
12	Haryana	Nil	242
13	Himachal Pradesh	54	54
14	Jharkhand	26	113
15	J&K	729	144
16	Karnataka	1233	1233
17	Kerala	136	134
18	Lakshadweep	Nil	Nil
19	Madhya Pradesh	191	130
20	Maharashtra	757	602
21	Manipur	Nil	Nil
22	Meghalaya	INP	97
23	Mizoram	Nil	Nil
24	Nagaland	INP	
25	Odisha	54	52
26	Puducherry	08	10
27	Punjab	177	179
28	Rajasthan	334	428
29	Sikkim	Nil	Nil
30	Tamilnadu	69	69
31	Telangana	Combined data is given for Andhra Pradesh and Telangana State is given at S.No.2	
32	Tripura	Nil	Nil
33	Uttarakhand	11	INP
34	Uttar Pradesh	2783	INP
35	West Bengal	659	335
36	DGAMFS	Nil	Nil
<b>Total</b>		<b>7894</b>	<b>4391</b>

**Note:** *INP* : Information Not Provided for the year 2013 by the respective SPCB/PCC.